

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 1st September, 2014

No. LJ(B) 73/2012/12 - In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Smti H.D.B Sangma, MCS, as Addl Deputy Commissioner, South West Garo Hills District, Ampati generally for trial of cases, civil and criminal and the Governor is further pleased to direct that Smti H.D.B Sangma, as such Addl Deputy Commissioner, shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within South West Garo Hills District, Ampati with immediate effect and till she holds the said post


(E.M. Donn)

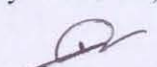
Deputy Secretary to the Govt of Meghalaya,
Law (B) Department.

Memo No. LJ (B) 73/2012/12-A,
Copy to:-

Dt. Shillong, the 1st September, 2014

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, South West Garo Hills District, Ampati This has a reference to your W.T.Message, SWGHA/DC/Estt.15/2012/21, dt 13.08.2014
3. The Personnel & A.R (A) Department.
4. Smti H.D.B Sangma, MCS, Addl Deputy Commissioner, South West Garo Hills District, Ampati
- ✓ 5. The DEO (Data Entry Operator) LR Office, Room No. 104, Main Sectt Building for uploading the notification in the Law Department website.
6. Guard File
7. Office Copy.

By Order etc,


Deputy Secretary to the Govt of Meghalaya,
Law (B) Department